

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

C.P. (I.B) No. 469/9/NCLT/AHM/2019

**Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.12.2019**

Name of the Company: Creative Engineers & Services Pvt Ltd
V/s
B & C Energy Infra Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------------------------	--------------------	-----------------------	------------------

1.

2.


ORDER

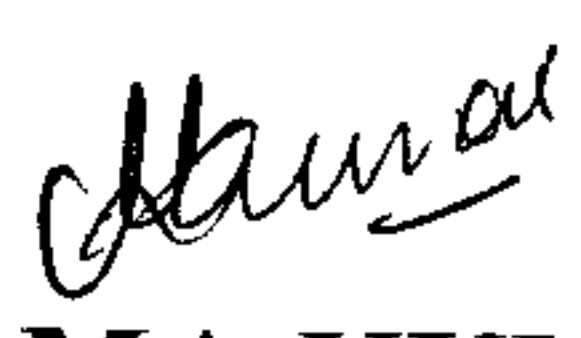
The Petitioner is represented through respective Proxy Counsel(s).

None appeared for the Respondent on repeated call.

On the request of Learned Proxy Counsel for the Petitioner, the matter is adjourned.

List the matter on 21.01.2020.


**(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)**


**(MANORAMA KUMARI)
MEMBER (JUDICIAL)**

Dated this the 9th day of December, 2019.